

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:780
ANSWERED ON:02.03.2010
STATUTORY DEVELOPMENT BOARD
Jawale Shri Haribhau Madhav

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received a proposal to amend the Constitution for the establishment of a separate Statutory Development Board for five districts of North Maharashtra viz., Dhule, Jalgaon, Nandurbar, Nashik and Ahmednagar; and

(b) if so, the details and the present status thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) & (b): Government of Maharashtra, on the basis of a Resolution passed unanimously by both Houses of the State Legislature on 13-07-2006, has requested Government of India to take necessary steps to amend Article 371 (2) of the Constitution to set up a separate Statutory Development Board for North Maharashtra covering the five districts of Dhule, Nandurbar, Jalgaon, Nashik and Ahmednagar. However, the Planning Commission has not supported a similar proposal for setting up a separate Statutory Development Board for the Konkan region in Maharashtra.